THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D. L. BAITHA): (a) The standing instructions in the matter are contained in the Brochure on Reservations for SC and ST in services. In the letter dated 18.3.1976 the Government had inter-alia asked NCCF to follow the standing instructions in the service matters of SC|ST.

Written Answers

(b) The instructions for reservation in appointments are being followed by NCCF since April, 1976 and in promotions since December, 1983. A statement indicating the position is enclosed.

[See Appendix CXLVIII, Annexure No. 117-A]

(c) In India

3

Abroad

3

(d) The Government instructions in the matter will be followed by the NCCF as and when recruitment promotion confirmation etc. is considered

SC|ST employees in NCCF

2603. SHRI ASHWAN! KUMAR: Will the Minister of FOOD AND CIVIL SUP-PLIES be pleased to state:

- (a) what steps the NCCF has taken to implement the Roster Reservation policy as per the directive dated the 10th February, 1987 from the Commissioner for SC & ST;
- (b) whether the seniority lists of all employees working in NCCF are being maintained according to the above directive; if not the reasons therefor; and
- (c) the number of ad-hoc employees in NCCF and how many of them belong to SC|ST Community and how many of them are working on ad-hoc basis for more than two years?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL

- SUPPLIES (SHRI D. L. BAITHI):
 (a) No directive has been received by the NCCF from the Commissioner for SC & ST, as referred to in the Question. However, NCCF had already been asked by the Government to follow the standing instructions in the matter.
- (b) Seniority of employees in various categories are being maintained as per the NCCF Service Rules.
- (c) The number of ad-hoc employees in NCCF is 46, out of which employees belonging to SC & ST are 2, who are working on ad-hoc basis for more than 2 years.

Use of Land for housing purpose

2604. SHRI ERA SAMBASIVAM: Will the Minister of URBAN DEVELOP-MENT be pleased to state:

- (a) whether Government have permitted the change in use of DDA land from parks|schools for construction of houses for residential purposes during the last ten years; out of the land allotted to Housing and House Building Societies;
 - (b) if so, the details thereof:
- (c) whether Government have received any applications from House Building Societies seeking permission to convert land meant for school community centres into that for housing purposes; and
 - (d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT (SHRI DALBIR SINGH): (a) No, Sir.

- (b) In view of reply to part (a), question does not arise.
 - (c) Ye_s Sir.
- (d) The applications for change of land use were rejected as the same were against the provisions of Master Plan Zonal Development Plan/Building Byelaws.